

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No. 356/TT/2019**

Date: 17.7.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-I: 132 kV D/C Siliguri- Rangit (Gangtok) Transmission Line in the Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.8.2020:-

**2001-04 period**

- a. Provide soft copy (linked Excel workbook with formulas) for the computation of maintenance spares, interest on loan and depreciation as deemed repayment and consequential revision of tariff, shown in the enclosures.

**2004-09 period**

- b. Provide soft copy (linked Excel workbook with formulas) for the computation of maintenance spares, interest on loan and depreciation as deemed repayment and consequential revision of tariff, shown in the enclosures.
- c. Calculation of weighted average rate of interest on actual loans for 2004-09 period.

**2009-14 period**

- d. Provide soft copy (linked Excel workbook with formulas) for the computation of maintenance spares, interest on loan and depreciation as deemed repayment and consequential revision of tariff, shown in the enclosures.

**2014-19 period**

- e. Provide Auditor Certificate for Asset-I.
- f. Petitioner is further required to confirm that no previously undischarged liabilities are pending.

**2019-24 period**

- g. Confirmation whether any 'previously recognized liabilities' remain to be discharged for 2019-24 period, since no add cap has been claimed for this period
2. Confirm if all assets are currently in use and if there has been any decapitalization.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)